in the Central sector, nor have they taken any steps for the indication of the prices in price-lists, particularly at the source where the medicines are manufactured. May I know how the Government explain the position?

The Minister of Health (Dr. Sushila Nayar): The appointment of the Central inspectors is under the examination of the Finance Ministry for a long time, and we have not been able to appoint them as yet. We felt that we might try to energise the State machinery as much as possible and see if that would lead to improvement. So far as the prices are concerned, we have issued orders under the Defence of India Rules under which an importer or wholesaler is expected to indicate the maximum price that the retailer may charge. Now, in actual practice, because of competition, they generally sell at much less than the maximum permissible limit. The fear was that if we indicated the prices on the labels at this stage, it might lead to the shop-keepers charging that price instead of selling it at less than that price. But, in any case, now they cannot charge beyond the maximum. So, exploitation cannot take place.

Shri Harish Chandra Mathur: Except making certain brave statements on the floor of the House and outside, may I know what actual steps have been taken by the Ministry during the last six months to improve the position, and whether there are any indications to show that the position has improved?

Dr. Sushila Nayar: Quite a number of steps have been taken. We have organised special training for the inspectors from the various States. We have gone round and discussed the matters with the State Governments and written to them about it, so that the number of inspectors has increased in most of the States. Active steps are being taken by them to do a better job to ensure the quality control. The fact that the orders regarding the display of the prices have been issued has resulted by and large in maintaining the prices of the drugs.

Shri D. C. Sharma: If the State Governments are being energised to look after these things, may I know what the functions of the Central inspectors in this respect are going to be, and what the allocation of duties between the Central Inspectors and the State agencies would be?

Dr. Sushila Nayar: That was exactly the point which was being discussed with the Finance Ministry. The functions of the Central inspectors are supposed to be to cut across the State boundaries and work on a zonal basis, because very often it happens that the spurious and sub-standard drugs are produced in one State but they are sold in another State, and when the movement takes place of the culprits from one State to the other, sometimes it becomes difficult to enforce the regulations because of the State boundaries. The Central inspectors will cut across the State boundaries.

Dr. Colaco: Have Government taken any steps to make the manufacture of drugs in the country less costly without detriment to their reliability?

Mr. Speaker: That would be another question.

पंजाब, दिल्ली तथा उत्तर प्रदेश के लिए संयुक्त विद्युत "पूल"

*७०८. **श्री भक्त दर्शन :** क्या सिंचाई और विद्युत् मंत्री २२ नवम्बर, १९६२ के अतारांकित प्रश्न संख्या ७१३ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि पंजाब, दिल्ली तथा उत्तर प्रदेश राज्यों का संयुक्त विद्युत् 'पूल' बनाने के जिस प्रस्ताव पर विचार किया जा रहा था उसके संबंध में क्या प्रगति हुई है ?

सिंचाई व विद्युत् मंत्रालय में राज्य मंत्री (श्री अलगेशन) : पंजाब की और दिल्ली की बिजली प्रणालियों को इकट्ठा चलाने के संबंध में अध्ययनों की एक रिपोर्ट तैयार की जा रही है। तात्कालिक परिस्थितियों

की मांगों को पूरा करने के लिए उत्तर प्रदेश-पंजाब-दिल्ली अन्तर्सम्पर्कों के संबंध में अल्पकालीन उपाय निकालने के लिये केन्द्रीय जल तथा विद्युत् आयोग उत्तर प्रदेश, दिल्ली और पंजाब के प्रतिनिधियों की एक बैठक बुलाने के लिये सोच रहे हैं।

[A report covering studies regarding integrated operation of the Punjab and Delhi Power Systems is being finalised. The Central Water and Power Commission propose to convene a meeting of the representatives of U.P., Delhi and Punjab to evolve short-term measures in respect of U.P.-Punjab-Delhi interconnections for meeting emergent conditions.]

Mr. Speaker: I do not cast any reflection, but I would only request hon. Ministers, when they have to read answers in Hindi and find it a little difficult, to have rehearsals two or three times.

श्री भक्त दर्शन : मैं यह जानना चाहता हूं कि इन तीन सरकारों से जो बात चीत चल रही है उस में उन राज्य सरकारों ने क्या रुख अख्त्यार किया है ? क्या वे सहयोग देना चाहती हैं ? कम से कम बुनियादी तौर से वे सहमत हो गई हैं या नहीं ?

श्री सैं० अ० मेहदी : एक मीटिंग बुलाई गई है जिस में तीनों सरकारों के रिप्रेजेन्टेटिव्ज बुलाए गये हैं। वे इस चीज पर गौर कर रहे हैं। जहां तक यू० पी० सरकार का ताल्लुक है, उस ने इस की इजाजत तो दे दी है कि दिल्ली और गाजियाबाद के मिलाने की बात सोची जाये। और बाकी चीजें अभी जेरे गौर हैं।

श्री भक्त दर्शन : क्या यह सच है कि यमुना के पानी और बिजली के बटवारे को ले कर उत्तर प्रदेश और पंजाब के बीच में गहरा मत भेद पैदा हो गया है ? और जब तक वह मतभेद दूर नहीं होगा तब तक यह समस्या हल नहीं हो सकती, इस लिये उस मतभेद को दूर करने के लिये क्या कोई कदम उठाये जा रहे हैं ?

श्री सैं० अ० मेहदी : यह जो मीटिंग होगी वह इन सब बातों पर गौर करेगी।

Shrimati Savitri Nigam: May I know whether the whole dispute regarding the release of water from Punjab to Delhi has been solved or not? If not, is it going to be taken up in this meeting?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): How is it connected with this?

Mr. Speaker: It is not connected.

श्री यशपाल सिंह : मैं यह जानना चाहता हूं कि इस में प्रपोर्शनेटली कितना शेयर पंजाब का रहेगा और कितनां यू० पी० और दिल्ली का ?

श्री सैं० अ० मेहदी : यह फैसला तो अभी नहीं हुआ है।

अध्यक्ष महोदय : यही तो झगड़ा है।

Shri P. Venkatasubbaiah: The hon. Parliamentary Secretary has said that this is going to be a temporary arrangement. Will this be fitted into the zonal grids that are to be formed in the country soon?

Shri S. A. Mehdi: Yes, that is the idea.

श्री कछवाय : मैं यह जानना चाहता हूं कि यह निर्णय कब तक हो जायेगा, और इस निर्णय के होने के पश्चात् इस में खर्च कितना बैठेगा ?

श्री सैं० अ० मेहदी : अभी फरवरी सन् १९६३ में इस कमेटी की एक मीटिंग हुई है और अब उसकी एक रिपोर्ट आई है। उस पर गौर करने के बाद कोई बात तय की जायेगी।

Shri Heda: As the question relates to a Joint Power Pool, may I know why the States of Himachal Pradesh and Jammu and Kashmir have been left out?

Mr. Speaker: That would be a different thing.

Shri D. C. Sharma: May I know if any satisfactory arrangements for the distribution of power between Punjab and Delhi have been arrived at, and if so, are they short-term or long-term arrangements?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): The answer itself relates to that. We are studying the integration of the two systems, and after the studies are finalised, we shall take steps.

Complaints of Income-tax Evasion

\+

*709. **Shri Sidheshwar Prasad:**
Shri P. C. Borooah:
Shri R. Barua:

Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that complaints of income-tax evasion had been received by Government against Thackersey concerns;

(b) if so, whether Government have decided to investigate into the affairs of the concerns; and

(c) the steps so far taken in that direction?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) Complaints of tax evasion were received against two firms in which members of the Thackersey family were partners.

(b) and (c). The allegations were investigated and it was found that two out of the three allegations made were unfounded. The third is still under investigation.

श्री सिद्धेश्वर प्रसाद : तीसरे पर जो इनवेस्टीगेशन हो रहा है उसके कब तक पूरा हो जाने की आशा है ?

श्रीमती तारकेश्वरी सिन्हा : यह इनवेस्टीगेशन तो खत्म हो गया होता पर श्री मेहता, जिन्होंने कम्प्लेंट की थी, उसके पास जो कागजात थे उनके बारे में कहा गया कि वे कागजात इनकम टैक्स अफसर के पास आने चाहिये और उनके बारे में एनक्वायरी होनी चाहिये और श्री मेहता से पूछताछ होनी चाहिये लेकिन ये कागजात अभी तक नहीं दिए गए हैं इसलिये यह एनक्वायरी खत्म नहीं हो पायी है ।

श्री सिद्धेश्वर प्रसाद : क्या यह बताया जाएगा कि जो आरोप लगाए गए हैं वे किस किस्म के हैं ?

श्रीमती तारकेश्वरी सिन्हा : तीन आरोप लगाए गए थे, एक तो यह था कि लक्ष्मी काटन ट्रेडर्स, जिसमें थाकरसी परिवार का एक सदस्य था, ने अफगान और भरोच रुई की खरीद बहुत ऊंचे दामों पर की । जांच पड़ताल के बाद मालूम हुआ कि यह बात सही नहीं है । दूसरा चार्ज यह था कि चाइना काटन एक्सपोर्टर्स ने अंडर इनवाईसिंग की थी । उसके बारे में जांच पड़ताल की गई और उसके बारे में भी यह मालूम हुआ कि चार्ज बिल्कुल गलत था । तीसरा जो चार्ज था वह था कि उन्होंने बहुत कम दामों पर तीन फर्मों को यानी रेयन हैंडलूम इंडस्ट्री, नेशनल हैंडलूम फैक्टरी और प्रभात टैक्सटाइल्स को रुई बेची । इसके बारे में जांच पड़ताल हो रही है ।

Shri R. Barua: May I know whether an attempt has been made to ascertain the total volume of exports and imports of these Thakersay concerns and to find out whether there has been any under-invoicing or over-invoicing?

Shrimati Tarkeshwari Sinha: So far as this matter was concerned, full and thorough investigation was made by the director of investigation.

Shri Hem Barua: May I know if Government are aware of the fact that allegations of tax evasion are also made against Messrs. Sirajuddin & Co., and if so, whether Government